

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O.A NO. 06 OF 2024**

IN THE MATTER OF:

Babuli Jena and others

... **APPLICANTS**

-VERSUS-

State of Odisha and Others

... **RESPONDENT**

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CUTTACK


PRABHU PRASANNA BEHERA

DATE: 19.02.2026

Addl. Standing Counsel

**BEFORE THE NATIONAL GREEN TRIBUNAL
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O.A NO. 06 OF 2024**

IN THE MATTER OF:

Babuli Jena and others

... APPLICANTS

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State of Odisha and Others

... RESPONDENTS

**COUNTER AFFIDAVIT FILED BY THE DEPUTY
DIRECTOR OF MINES (I/C), JAJPUR CIRCLE,
RESPONDENT NO.08 FOR AND ON BEHALF OF
RESPONDENT NO. 1 AND 2**

I, Shri Jayaprakash Nayak, aged about 36 years, S/o Subash Chandra Nayak, at present serving as Deputy Director of Mines (I/C), Jajpur Circle, Jajpur, that I have been duly authorised by the Collector and District Magistrate, Jajpur, to swear this affidavit on behalf of Respondent No. ^{1 & 2} and State in the above case, do hereby solemnly affirm and state as follows:

1. That, I have gone through the contents of the above Original Application and have understood the same. I am otherwise acquainted with the facts and records of the case and the present deponent intending to give a para-wise reply.

2. That, it is pertinent to bring to the notice of the Hon'ble Court that the OMMC Rules 2016 have been amended, wherein Tahasildar and Collector of the District have been substituted with Mining Officer and Deputy Director of Mines as the Competent Authority and Controlling Authority, respectively. Further, the Directorate of



Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

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NOTARY, CUTTACK TOWN
REGD.No-04-04/1995

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Minor Minerals, Odisha, functioning under the administrative control of Revenue & D.M Department, is transferred to the administrative control of Steel & Mines Department w.e.f. 01.02.2023 vide Revenue & D.M Department Notification No. 3801 dated 01.02.2023 and, the O/o the Deputy Director of Mines, Jajpur Circle was established on 30.06.2023 at Jajpur Town of Jajpur district having jurisdiction over Jajpur & Jagatsinghpur district for administration and management of minor minerals vide Notification No. 4580, dated 04.05.2023.

Thereafter, the case records of the minor mineral sources were taken over by the Mining Officer-cum-Competent Authority, O/o the Deputy Director of Mines, Jajpur Circle, Jajpur, from the concerned Tahasildars, including the Case Record of quarry Rahadhpur BSQ (06.00 Acre) under Tahasil Dharmasala, Dist-Jajpur.

3. That in reply to paragraph 1 & 2 of the Original Application, it is humbly submitted that it is to be regarded as a matter of record.

4. That in reply to the averments made in paragraph 3 of the Original Application, while denying and disputing the averments therein it is humbly submitted before the Hon'ble Tribunal that initially a Committee comprising of (i) Senior Scientist, Odisha State Pollution Control Board, (ii) Senior Scientist, SEIAA, Odisha, (iii) Deputy Director Mines, Jajpur, or his representative of senior rank and (iv) District Collector, Jajpur, Odisha or his representative not below the rank of Additional District Magistrate was formed as directed by the Hon'ble Tribunal for inspection of the site and submit its report which has already been filed previously.

Jajpur Circle
Deputy Director of Mines (IIC)
Jajpur Circle, Jajpur

(Handwritten signature)

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PRADIPTA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

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That, an Affidavit was filed by the deponent, in accordance to the order dtd.11.12.2024 of the Hon'ble Tribunal with respect to the following points.

To conduct a fresh enquiry with ORSAC to assess:

- (i) Quantum excavated
- (ii) Mining beyond lease area
- (iii) Excess extraction
- (iv) Distance from MIPs

That after receiving the report from ORSAC a show cause notice issued to the lessee Sri Jagdish Sankar Sahoo, Rahadhpur BSQ (06.00 Acre) vide letter No. 2563 dtd. 25.04.2025, in reply to the show-cause notice, the lessee Sri Jagdish Sankar Sahoo replied through a written statement and subsequently on the outcome of the hearing conducted on dtd. 06.09.2025 and 06.12.2025 an amount of Rs.76,05,476/- is imposed on the lessee Sri Jagdish Sankar Sahoo by the Mining Officer, Jajpur vide letter no. 7409 dtd. 06.12.2025, under intimation to the regional officer SPCB Kalinga Nagar vide memo No. 7411 and SEIAA, Odisha vide memo no.7412 to take necessary action.

Copy of letter no 2563 dtd. 25.04.2025 and letter no. 7409 dtd. 06.12.2025 is annexed herewith as ANNEXURE A/8 Series

5. That in reply to the averments made in paragraph 4 of the Original Application, it is humbly submitted that the office of the Deputy Director of Mines, Jajpur Circle, Jajpur was established during the month of June 2023. Therefore, such a grievance petition, as annexed at Annexure 1 of the original application, has

Jayprakash Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

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REGD.No-ON-04/1995

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never been received by the present deponent. However, the concerned of the applicant has been taken care of and the state authorities have taken due care and steps for protection of the environment as per law. Hence the Show cause notice was issued and the penalty has been imposed as mentioned in the previous paragraph.

6. That in reply to paragraph 5 to 7 of the Application, it is humbly submitted that, the concern with regard to threat to minor irrigation project, is not correct. The ORSAC vide letter no.1619, dtd. 22.4.2025 submitted the DGPS map showing the distance of Rahadhpur BSQ (6 Acre) from Ranibandha and Paikarapur Minor Irrigation Projects. As per the map submitted by the ORSAC Paikarapur and Ranibandha MIPs are situated at a distance of 236.24 metre and 628.9 metre respectively from the said quarry. The detailed map showing the distance has been filed by the deponent as Annexure I/8 to the affidavit dated 29.04.25. The ORSAC Map reveals both the MIPs are situated under safe distance as per CPCB guidelines. The State Government is also careful about protecting the environment and the irrigation project as per law and has been taking due care in order to protect the irrigation project without any threat or danger to the same.

7. That in reply to the averments made in paragraph 8 & 9 of the Original Application, it is humbly submitted that the allegations are not correct and liable to be rejected. The CPCB guidelines with respect to the distance is duly followed and the State Authorities are quite vigilant about compliance and adherence to other norms for

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

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REGD.No-ON-04/1995

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functioning of the Quarry. If at all, at any point of time, any deviation or violations are noticed, the State Authorities are also taking due steps as per law for preventing and imposing necessary restrictions for the purpose of protection of environment in true spirit.

8. That in reply to paragraph 17 & 18 of the Original Application while denying the averments made in paragraphs it is humbly submitted that, all lessees of the Blackstone Quarries of the Dharmasala, Jajpur District were directed to appoint duly qualified Mines Manager by the Mining Officer (I/C), Jajpur District vide letter no. 2840 dtd. 27.08.2024. Accordingly, the Lessee of the Rahadpur BSQ (6 Acre) has obtained permission from the Directorate General Mines Safety (DGMS), Bhubaneswar Region-1 vide letter no 270327 dtd. 26.11.2024 under regulation 106(2)b of the Metalliferous Mines regulation Act 1961 and Appointed Mines Manager in this Quarry as per section 17 of the Mines Act, 1952 and under regulation 34(6) of Metalliferous Mines Regulation Act 1961.

Copy of letter No. 2840 dtd. 27.08.2024 & 270327 dtd. 26.11.2024 are herewith annexed as ANNEXURE - B/8 Series

9. That in reply to paragraph 15 and 19,20 & 21 of the Original Application while denying the averments made in paragraphs it is humbly submitted that, the Divisional Forest Officer, Cuttack Forest Division, has issued a letter vide memo no. 8116 dtd 30.08.2024 clarifying the black stone quarries situated in the district of Jajpur for the purpose of environmental clearance. In the said letter a field

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NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

inquiry report was enclosed duly signed by the officers of the mining department, revenue department, and forest department. It has been categorically mentioned that the portion of Nischinta reserve forest within the Jajpur district boundary, as shown in the toposheet, is under the control of the revenue department.

*Copy of the memo no. 8116 dtd 30.08.2024
is annexed herewith as ANNEXURE C/8*

10. That, in view of the above made submissions, it is also submitted for the appreciation of this honourable tribunal that the present deponent has issued a letter bearing letter number 664 dated 14-03-2024. Issued to all the lessees of black stone quarries of Jajpur district wherein the present deponent has directed the Lessees of black stone quarries of Jajpur District for fencing of the hazardous pit and adoption of scientific method of mining. In the said letter it is also mentioned that, during the field visit it has come to the attention of the present deponent that un-scientific mining and huge excavations of black stone from the quarry areas have resulted in large and deep waterlogged pits, posing potential risk to the public safety. In this regard the lessee was directed to take certain measures such as:

- Hazardous zone around the quarry must be clearly demarcated with visible marks, markers, and barriers.
- Sign boards warning of danger should be prominently displayed in the locations.
- Garland, drain, and settling pit around individual quarries must be ensured to prevent the run-off water and settling of silt.

Jayaprakash Nayak
DEPUTY DIRECTOR OF MINES(IIC)
JAJPUR CIRCLE, JAJPUR

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REGD.No-ON-04/1995

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- Thereafter mandatory adoption of scientific method of mining as per the mining plan is to be implemented.

The above instructions and directions are being carried out by the Lessees and the state government authorities. The district administration is also following the instructions, also having a check over the lessees for following the instructions; failing which actions are also being taken against them.

Apart from that the lessees are also directed to appoint mandatorily a Mines manager for the purpose of carrying out the various directions and safety measures in order to protect the environment as well as the workers working in the mining area.

11. That, the deponent reserves the right to file further affidavit, if required by this Hon'ble NGT in future.
12. That, the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom.

Identified by

Advocate

Deponent

DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR



PRADIP KUMAR MOHANTI
NOTARY, CUTTACK TOWN
REGD.No-OM-04/1995

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VERIFICATION

I, Jayaprakash Nayak, aged about 36 years, Son of Subash Chandra Nayak, at present working as (1/C) Deputy Director of Mines (6), Jajpur Circle (Minor Minerals), Jajpur in the Office of the Deputy Director of Mines, Jajpur Circle, Jajpur, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed therefrom.

Verified at Cuttack on this the 19th of February, 2026

Jayaprakash Nayak

VERIFICANT

DEPUTY DIRECTOR OF MINES (1/C)
JAJPUR CIRCLE, JAJPUR

CB

Solemnly sworn before *J.P. Nayak*
 me by..... *P.P. Behara Alwara*
 being identified by.....
 at Cuttack Town Dated..... *19/02/2026*
19/02/2026
P.K. MOHANTY, Notary, Cuttack Town
Regd. No-ON-04/1995



Annexure - A/8 (Series)

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@gov.in

Letter No. 2563 /MM, Jajpur/ Date 25.04.2025

To

Jagdish Sankar Sahoo, Director,
M/s. Satya Multiplex Pvt. Ltd.,
Lessee of Rahadpur BSQ (6 Acre).

Sub: Show-Cause Notice for over extraction of Black Stone from Rahadpur BSQ (6 Acre) under Tahasil Dharmasala, Dist-Jajpur.

Sir,

As per the Assessment Report submitted by the Odisha Space Application Centre (ORSAC), Bhubaneswar on dated 25.04.2025, a quantity of **15101.963 Cu m** of black stone has been over-extracted by you from Rahadpur BSQ (6 Acre) under Tahasil Dharmasala, Dist-Jajpur till 28.02.2025.

Hence, you are directed to show-cause within three days of receipt of this notice as to why an amount of **Rs.76,05,476/-** as calculated below will not be imposed on you for such over-extraction extraction of black stone from Rahadpur BSQ (6 Acre) under Tahasil Dharmasala, Dist-Jajpur.

Calculation Table		
Sl No.	Type of dues imposed	Amount Imposed (In Rs.)
1	Royalty @ 130/Cu m	1963256
2	Additional Charges@295/Cu m	4455080
3	DMF@30% of Royalty	588977
4	EMF@5% of Royalty	98163
5	Penalty	500000
Total =		Rs.76,05,476/-

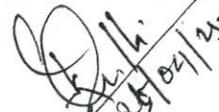
Yours faithfully,


25/04/25

Mining Officer (I/C), Jajpur

Memo No. 2564 /MM, Jajpur/ Date 25.04.2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


25/04/25
Mining Officer (I/C), Jajpur

Memo No. 2565 /MM, Jajpur/ Date 25.04.2025

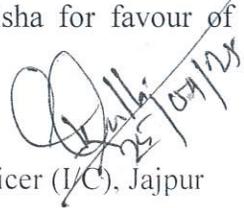
Copy submitted to the Collector & District Magistrate, Jajpur for favour of kind information.



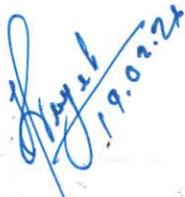
Mining Officer (I/C), Jajpur

Memo No. 2566 /MM, Jajpur/ Date 25.04.2025

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.



Mining Officer (I/C), Jajpur



DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR

E- mail: ddmjajpur.mm@od.gov.in

Letter No. 7409 /MM, Jajpur/ Date 06.12.2025

From,
Mining Officer,
Jajpur District.

To
Jagdish Sankar Sahoo, Director,
M/s. Satya Multiplex Pvt. Ltd.,
Lessee of Rahadpur BSQ (06.00 Acre).

Sub: Imposition of penalty for over-extraction of 15101.963 Cu m of black stone from Rahadpur BSQ (06.00 Acre).

Ref: Personal Hearing conducted on 06.12.2025.

Sir,

With reference to the subject cited above, you are directed to deposit an amount of Rs.76,05,476/- (Rupees Seventy-Six Lakh Five Thousand Four Hundred Seventy-Six) only within seven days of receipt of this letter towards penalty and other Govt. dues as calculated below for over-extraction of 15101.963 Cu m of black stone from Rahadpur BSQ (06.00 Acre), under Dharmasala Tahasil, Dist-Jajpur.

Sl No.	Item	Amount to be deposited	Account No. against deposit
01	Royalty @ 130/- per Cum	Rs.19,63,256/-	0853-00-107-0217-02266-954
02	Addl. Charges @ 295/- per Cum	Rs.44,55,080/-	Minor Minerals-Stone-Collection of Rent.
03	DMF @ 30% of Royalty	Rs.5,88,977/-	Ac. No.35618440771, SBI, IFSC No.0012064 Beneficiary name; The Collector, Jajpur
04	EMF @ 5% of the Royalty	Rs.98,163/-	Ac. No.06640100956287, IFSC Code, UCBA0000664, Branch UCO, Govt. Secretariate, Customer name: Odisha Env Management Trust(OMEF)
05	Penalty	Rs.5,00,000/-	0853-00-107-0217-02266-952-Minor Minerals-Stone-Collection of Fees
Total =		Rs.76,05,476/-	

Yours faithfully,

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6/12/25

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19.02.26
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

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06.12.25
Mining Officer (I/C), Jajpur

- 12 -

Memo No. 7410, M.M, Jajpur, Date. 06.12.2025 /

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.


06.12.25

Mining Officer (I/C), Jajpur

Memo No. 7411, M.M, Jajpur, Date. 06.12.2025 /

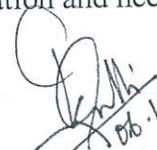
Copy submitted to the Regional Officer, OSPCB, Kalinganagar for favour of kind information and necessary action.


06.12.25

Mining Officer (I/C), Jajpur

Memo No. 7412, M.M, Jajpur, Date. 06.12.2025 /

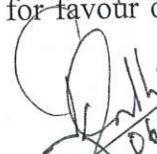
Copy submitted to SEIAA, Odisha for favour of kind information and necessary action.


06.12.25

Mining Officer (I/C), Jajpur

Memo No. 7413, M.M, Jajpur, Date. 06.12.2025 /

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.


06.12.25

Mining Officer (I/C), Jajpur


19.02.28
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR



Annexure-B/8 (Series)

GOVERNMENT OF ODISHA
OFFICE OF THE DEPUTY DIRECTOR OF MINES
JAJPUR CIRCLE, JAJPUR
E - mail: ddmjajpur.mm@gov.in

Letter No. 2840 /MM, Jajpur/ Date 27-08-2024

To,

All Lessees of Black Stone Quarries,
Dharmasala Tahasil, Jajpur district.

Sub: Mandatory appointment of Mines Manager at each Mine.

Ref: Letter No. 711/Bhubaneswar, 20.08.2024 of Directorate of Mines Safety,
Bhubaneswar Region - 1, Govt. of India

Madam/Sir

In inviting a kind reference to the subject and letter of the Director, Directorate General Mines Safety cited above, I am to inform you that, in order to run the mining operation smoothly in accordance with the Rules and Safety standards in the Stone mines, located in Jajpur district, it is mandatory to appoint a Manager at each mine, as per section 17 of Mines Act, 1952 and under regulation 34 (1) of Metalliferous Mines Regulation, 1961. Simultaneously, according to the provisions of the Mines Act, 1952 and Metalliferous Mines Regulation, 1961 explosives can be used in any mine, including stone quarries, only if there is duly qualified Mine Manager, holding prescribed qualifications, and blasters are appointed by the owner of the mines shall be governed by the provisions of the Mines Act 1952 and Regulation/Rules made thereunder.

Further, this is to inform you that, before deployment of Heavy Earth Moving Machinery (HEMM) in conjunction with or without blasting for extraction of ore from the mine required permission from the Directorate General Mines Safety, Bhubaneswar under Regulations 106(2)(b) of the Metalliferous mines Regulations, 1961.

Hence you are directed to appoint a duly qualified Mine Manager within 1 month holding qualification as prescribed under Regulation 34 of Metalliferous Mines Regulations, 1961, an authorization is accorded to him by the Directorate General Mines Safety to work as manager of the said mine and **not to deploy HEMM** with or without drilling and blasting in the mine till permission obtained from the Directorate of Mines Safety under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961.

This must be treated with utmost care.

Yours faithfully,

[Signature]
27/08/24

Mining Officer (I/C), Jajpur district

[Signature]
19.02.24
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

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Memo No. 2841 /MM, Jajpur/ Date 27-08-2024

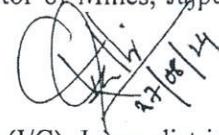
Copy Submitted to Director of Mines Safety, Bhubaneswar, Region - 1 for kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2842 /MM, Jajpur/ Date 27-08-2024

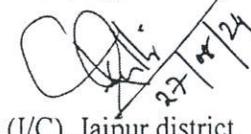
Copy Submitted to the Director, Minor Minerals, Odisha // Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2843 /MM, Jajpur/ Date 27-08-2024

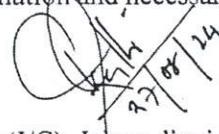
Copy Submitted to the Collector & D.M, Jajpur district // Superintendent of Police, Jajpur district for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2844 /MM, Jajpur/ Date 27-08-2024

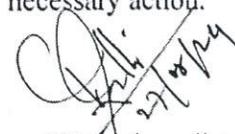
Copy to the Tahasildar, Dharmasala // IIC, Jenapur for favour of kind information and necessary action.



Mining Officer (I/C), Jajpur district

Memo No. 2845 /MM, Jajpur/ Date 27-08-2024

Copy Submitted to the RO, SPCB, Jajpur Road for kind information and necessary action.



Mining Officer (I/C), Jajpur district


 19.02.24
 DEPUTY DIRECTOR OF MINES (I/C)
 JAJPUR CIRCLE, JAJPUR



भारत सरकार/ Government of India
 श्रम एवं रोजगार मंत्रालय / Ministry of Labour & Employment
 खान सुरक्षा महानिदेशालय / Directorate General of Mines Safety
 भुवनेश्वर क्षेत्र-1 / Bhubaneswar Region-1



संख्या- BBR1/Miner mineral/2024/ 711 /

भुवनेश्वर, दिनांक 20/08/2024.

प्रेषक.

खान सुरक्षा निदेशक,
 भुवनेश्वर क्षेत्र-1 ।

To
 The Dy. Director of Mines,
 Miner Mineral, Mining Circle Office,
 Jajpur, Odisha

**Subject: Information about the granted leasehold areas of miner minerals/
 quarries in Jajpur district - regarding.**

Sir,

Please refer to this Directorate letter No. BBR1/Stone/2023/ dated /10/2023 on the above mentioned subject(copy enclosed).

It is to inform that in order to run the mining operation smoothly in accordance with the rules and safety standards in the Stone mines, located in Jajpur district, it is mandatory to appoint a manager at each mine, as per section 17 of the Mines Act, 1952 and under regulation 34(1) of Metalliferous Mines Regulation, 1961. Simultaneously, according to the provisions of the Mines Act, 1952 and the Metalliferous Mines Regulation, 1961, explosives can be used in any mine, including stone quarries, only if there is duly qualified Mine Manager, holding prescribed qualifications, and blaster are appointed by the owner of the mine. It is also stated in Rule 97 of the Explosive Rules, 2008 that any explosive used in mines shall be governed by the provisions of the Mines Act, 1952 and the Regulations/Rules made thereunder.

Further, this is to inform you that before deployment of Heavy Earth Moving Machinery (HEMM) in conjunction with or without blasting for extraction of ore from the mine required permission from this Directorate under Regulations 106(2)(b) of the Metalliferous mines Regulations, 1961.

खान सुरक्षा महानिदेशालय वर्ष - 1902 से खनिकों के स्वास्थ्य एवं सुरक्षा के लिए प्रतिबद्ध
 Directorate General of Mines Safety - Protecting Miner's Safety & Health Since 1902
 L-1, Nayapalli, PO: RRI Campus, Bhubaneswar-751013
 (Phone - (0674) 2301452; e-mail: dgmsbbsr22@gmail.com)

2652
 20/08/24

H. Nayak
 19.08.24
 DEPUTY DIRECTOR OF MINES (IIC)
 JAJPUR CIRCLE, JAJPUR

- IX -

You are requested to provide an updated list of mining leases of miner minerals working or currently approved in Jajpur district, **including the names of those quarries with address, the names of the lease holders with address, phone number, e-mail address, khata number, longitude/latitude of the lease, date of the grant, validity period, total area of the lease etc.**

You are further requested to direct the legatees, executors, contractors and sub-lessees of the mine **not to carry out any mining operations** in the lease-hold area of the mine with immediate effect till a duly qualified manager, holding qualification as prescribed under Regulation 34 of Metalliferous Mines Regulations, 1961, is appointed at the mine to hold its charge and his Notice of appointment is given in Form-I of First Schedule and an authorization is accorded to him by this Directorate to work as manager of the said mine and **not to deploy HEMM** with or without drilling and blasting in the mine till permission obtained from this Directorate under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961.

भ व दीय,

[Handwritten Signature]
20.08.24

खान सुरक्षा निदेशक
मुवनेश्वर क्षेत्र-1 ।

खान सुरक्षा महानिदेशालय वर्ष - 1902 से खनिकों के स्वास्थ्य एवं सुरक्षा के लिए प्रतिबद्ध
Directorate General of Mines Safety – Protecting Miner's Safety & Health Since 1902
L-1, Nayapalli, PO: RRL Campus, Bhubaneswar-751013
(Phone – (0674) 2301452; e-mail: dgmsbbsr22@gmail.com)

[Handwritten Signature]
19.02.26
DEPUTY DIRECTOR OF MINES (IC)
JAJPUR CIRCLE, JAJPUR

 भारत सरकार Govt. of India श्रम एवं रोजगार मंत्रालय Ministry of Labour & Employment खान सुरक्षा महाविदेशालय Directorate-General of Mines Safety	
NO: 51253407 SEZ Bhubaneswar Region I Perm 2024 270327	Date: 26/11/2024

प्रेषक

खान सुरक्षा निदेशक,
भुवनेश्वर क्षेत्र-1।

सेवा में,

श्री अर्घ्य अर्पण परिडा,

Rahadpur Black Stone Quarry,

M/s Satya Multiplex Pvt. Ltd.

N6/321, IRC Village,

भुवनेश्वर, ज़िला: खोर्दा (ओडिशा)-751015

विषय: Authorization under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 to Shri Ajit Kumar Panda to work as Manager at Rahadpur Black Stone Quarry of M/s Satya Multiplex Pvt. Ltd. at Plot no. 1(P), Khata No.235, Mouza- Rahadpur, Tahsil-Dharmasala, Dist-Jajpur, State-Odisha.

महोदय,

Please refer to your application No. 270327 dated 19/11/2024 and plan submitted on the above mentioned subject.

The matter has since been considered in the light of what has been stated in your application. In exercise of the powers conferred on the Chief Inspector of Mines under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 and by virtue of the authorization granted to me by the Chief Inspector of Mines (now designated as Director General of Mines Safety) under Section 6 of the Mines Act, 1952, I hereby authorize **Sri Ajit Kumar Panda**, holder of Foreman's Certificate to work as manager of **Rahadpur Black Stone Quarry of M/s Satya Multiplex Pvt. Ltd.** at Plot no. 1(P), Khata No.235, Mouza- Rahadpur, Tahsil-Dharmasala, Dist-Jajpur, Odisha for a period of **one year from the date of issue of this letter or validity of statutory certificate held, whichever is earlier** subject to the following conditions being strictly complied with:

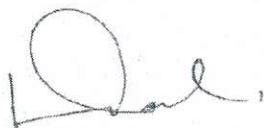
1. The Manager shall not take up any appointment in any capacity whatsoever in another mine.
2. The average daily employment does not exceed 100 in all in the mine.
3. The mine shall be inspected by the Manager daily.
4. The mine shall be operated only in one shift in daylight hours of eight (08) hours duration.
5. No mining operations shall be conducted in absence of the Manager.
6. The use of explosives and shot-firing at the mine shall be governed by Chapter XV of the Metalliferous Mines Regulations, 1961, shall be strictly complied with.
7. The aggregate horsepower of the machinery used in such opencast workings shall not exceed 500, including a maximum number of two excavators deployed at the mine with a total horsepower not exceeding 200.
8. Heavy Earth Moving Machines (HEMMs) shall not be deployed in the mines without obtaining permission under regulation 106(2)(b) of MMR, 1961 in writing from this Directorate.
9. The total amount of explosives used per day in such workings shall not exceed 500 kg.
10. No Ammonium Nitrate Fuel Oil (ANFO) explosives shall be used or kept without having a license from the Competent Authority and obtaining prior permission from this Directorate.
11. No ore dressing, handling or processing plant is attached to the mine.
12. Adequate numbers of supervisors including duly qualified Foreman and Mining Mate are to be appointed in each working shift to assist the Manager.
13. Where by reason of absence or for any other reason, the Manager is unable to exercise daily personal supervision or is unable to perform his duties under the Act or these regulations, or orders made there under, the Owner, Agent or Manager shall authorize in writing a person whom he considers competent to act as Manager of the mine provided that such person holds a

Ajit
 DEPUTY DIRECTOR OF MINES
 JAJPUR CIRCLE, JAJPUR

Manager's or Forman's Certificate of Competency and if no such qualified person is available, the mine workings shall be kept suspended during the such absence of the Manager. Attention is drawn to Regulation 34(7)(a) and (b) of the Metalliferous Mines Regulations, 1961 in respect of the period of authorization permitted, intimation of authorization to Director General of Mines Safety, Dhanbad and the undersigned etc.

14. Only wet drilling shall be done by directing a water jet onto the tip of the cutting edge of the ergonomically designed drill machine to prevent the dreaded disease like Silicosis. The Jackhammer drill machines shall be ergonomically designed to minimize harm from vibration and noise.
15. No workings shall be made or extended within 45 m of any buildings, structures or railway of permanent nature, not belonging to the Owner of the mine without permission in writing from this Directorate as required under Regulation 109 of the Metalliferous Mines Regulations, 1961.
16. The provisions of Regulation No.164(1-A)(c) and 164(1-B)(a) of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
17. The above permission shall stand cancelled as soon as the person, to whom it is being granted leaves the service of the mines within the validity period of the Manager's Authorisation under reference. However, the Manager shall not vacate his office without giving due notice in writing to the Owner or Agent at least 30 days before the day on which he wishes to vacate his office. A copy of such notice shall be submitted to the Director of Mines Safety, Bhubaneswar Region-1, and the Directorate General of Mines Safety, Dhanbad.
18. Intimation about the termination of the manager as a result of his transfer or termination of service or resignation shall also be submitted in Form-I of the First Schedule of the Metalliferous Mines Regulations, 1961, immediately.
19. This authorization is being issued specifically under Regulation 34(6) of the Metalliferous Mines Regulations, 1961 without prejudice to any other provisions of law which may become applicable at any time.
20. If at any time any one of the conditions, subject to which this authorization has been granted, is violated or not complied with, this authorization shall be deemed to have been revoked with immediate effect.
21. This authorization may be amended, modified, or withdrawn at any time, if considered necessary in the interest of safety.
22. This permission is valid as long as adequate supervision is ensured in the mine.
23. Unless renewed, this authorization will remain valid for a period of one year from the date of issue of this letter or validity of the statutory certificate held, whichever is earlier. Notwithstanding this, however, it may be amended or withdrawn at any time, if considered necessary in the interest of safety.

Your Faithfully



K. MONDAL (DIRECTOR - BHUBANESHWAR REGION 1)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.

K. Mondal
19.02.24
DEPUTY DIRECTOR OF MINES(IIC)
JAJPUR CIRCLE, JAJPUR



Annexure-c/8

ବନଖଣ୍ଡ ଅଧିକାରୀ ତଥା ବନ୍ୟପ୍ରାଣୀ ତତ୍ତ୍ୱାବଧାନକରକ କାର୍ଯ୍ୟାଳୟ, କଟକ ବନଖଣ୍ଡ, କଟକ
 OFFICE OF THE DIVISIONAL FOREST OFFICER: CUTTACK FOREST DIVISION
 AT: - GHATAKULA, NUAPADA, CUTTACK 753010

Tel:- 0671-2957611, Control Room:- 0671-2340343, Toll Free No.18003457473

Email: - dfo.cuttack@odisha.gov.in

Memo No. 8116 / 6F (Misc.) / 160 (Vol-II) / 2020

Dated, Cuttack the 30th August, 2024.

To

The Deputy Director of Mines (I/C),
 Jajpur Circle, Jajpur.

Sub:-

Seeking clarification with respect to Dankari BSQ-2 and BSQ-8/13, Dharmasala Tahasil, Jajpur District as per the ADS raised by SEIAA for grant of Environment Clearance.

Ref:-

Your Letter No. 2450/MM, Jajpur, Dt. 25.07.2024 and Letter No. 2618/MM, Jajpur, Dt. 12.08.2024.

Sir,

With reference to the above cited letter on the captioned subject, this is to inform you that, you have requested for clearance of Dankari BSQ-2 & BSQ-8/13. Accordingly, joint verification was conducted involving your staffs, Revenue officials and Forest Officials with all records.

After due field verification NOC is now given based on the observation which is given in the separate sheet.

This is for your kind information and necessary action.

Yours faithfully,

Encl: Observation Report

[Signature]
 30/8/24
 Divisional Forest Officer,
 Cuttack Forest Division

Memo No. 8117 / Dt. 30.08.2024

Copy forwarded to the Principal Chief Conservator of Forests & HoFF, Odisha, Bhubaneswar for favour of kind information & necessary action.

[Signature]
 Divisional Forest Officer,
 Cuttack Forest Division

Memo No. 8118 / Dt. 30.08.2024

Copy forwarded to the Regional Chief Conservator of Forests, Angul Circle, Angul for favour of kind information & necessary action.

[Signature]
 Divisional Forest Officer,
 Cuttack Forest Division
 Cont.....P/2

[Signature]
 19.02.24
 DEPUTY DIRECTOR OF MINES(I/C)
 JAJPUR CIRCLE, JAJPUR

11211

No. 8119 / Dt. 30.08.2024

Copy forwarded to the Collector & District Magistrate, Jajpur for favour of kind information & necessary action.

[Signature]
30/8/24
Divisional Forest Officer,
Cuttack Forest Division

Memo No. 8120 / Dt. 30.08.2024

Copy forwarded to all Asst. Conservator of Forest, Forest of Cuttack Forest Division for information & necessary action.

[Signature]
Divisional Forest Officer,
Cuttack Forest Division

Memo No. 8121 / Dt. 30.08.2024

Copy forwarded to the Mining Officer (I/C), Jajpur District for information & necessary action.

[Signature]
Divisional Forest Officer,
Cuttack Forest Division

Memo No. 8122 / Dt. 30.08.2024

Copy forwarded to the Range Officer, Dalijora Range for information and necessary action.

[Signature]
Divisional Forest Officer,
Cuttack Forest Division

Memo No. 8123 / Dt. 30.08.2024

Copy forwarded to the Tahasildar, Dharmasala for information & necessary action.

[Signature]
Divisional Forest Officer,
Cuttack Forest Division

[Signature]
19.02.24
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR

**OBSERVATION DURING FIELD VISIT WITH RESPECT TO DANKARI
BSQ-2 AND BSQ-8/13, DHARMASALA TAHASIL, JAJPUR DISTRICT.**

Facts:

1. The location of the Dankari BSQ-2 and BSQ-8/13 coming within the Dankari Hill i.e. part of Nischinta Reserve Forest as per the TOPO Sheet No. F45U1 within the Revenue boundary of Dharmasala Tahasil under Jajpur District.
2. (i) From the previous correspondence made to the PCCF & HoFF, Odisha, Bhubaneswar Vide Memo No. 3958, Dt. 19.05.2017 (Annexure-I) it is found that, the portion of the Nischinta R.F. within Jajpur District boundary as shown in the TOPO Sheet is under the control of Revenue Department.

(ii) The said portion of the Nischinta within Revenue boundary of Jajpur District has not been notified as R.F. Again the list of Forest Blocks in the Working plan of this Division, no records Nischinta R.F. is available.
3. As per the Working Plan of this Division, 3 nos. of DPF namely Nischinta (Dankari) having area 5, 10 & 15 Ha. are available in Dankari Mouza and as per the Notification No. 3094, Dt. 07.02.1992 (Annexure-II), the location of the above VFs corresponds to Dankari Hill.
4. (i) The Tahasildar, Dharmasala informed that no record of Village Forests indicating Plot No. and Khata No. available in his office and also he has submitted list of land having Forest Kissam adjoining to Dankari Hill in Dankari mouza.
(ii) Effort was made to trace out the boundary of the above Village Forests by Forest staffs with staffs of Revenue Department and Mining Department on 17.08.2024 & 23.8.2024 during joint field visit.
(iii) On 29.08.2024 old staff of Social Forestry (Retired) who raised plantations roughly identified 2 patches of plantation having area of 20 Ha. (5 Ha., 15 Ha. V.F) & 10 Ha. (Annexure-III Village Forest Map).

[Handwritten Signature]
19.02.24
DEPUTY DIRECTOR OF MINES (I/C)
JAJPUR CIRCLE, JAJPUR

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- 22 -

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In the given situation as identified, the location of proposed Dankari BSQ-2 and BSQ-8/13 is outside the 3 patches Villages Forest. Hence, it is accepted that the proposed land is under control of Revenue Department. As the land is not Forest area, no objection is hereby granted. The joint verification photos 3 days is enclosed in Annexure-IV.

[Signature]
Forester,
Gadmadhupur
Section

[Signature]
I/c Range Officer,
Dalijora
I/C, Dalijora Range, Byree

[Signature]
Revenue Inspector,
Dharmasala
Revenue Inspector,
Dankari Circle

[Signature]
Mining Officer, (I/C)
Jajpur

[Signature]
Tahasildar,
Dharmasala
**Tahasildar
Dharmasala**

[Signature]
Asst. Conservator of Forests
(Enforcement),
Cuttack Forest Division

[Signature]
Asst. Conservator of Forests,
Cuttack Forest Division

[Signature]
Deputy Director of Mines, I/C,
Jajpur Circle, Jajpur

[Signature]
30/8/24
Divisional Forest Officer,
Cuttack Forest Division

[Signature]
19.02.24
DEPUTY DIRECTOR OF MINES(I/C)
JAJPUR CIRCLE, JAJPUR